51

THE MINISTER OF WORKS AND MOUSING (SHRI BHOLA PASWAN SHASTRI): (a) No., Sir. There cannot be any set policy prescribing minimum percentages for provision of accommodation or maximum waiting before allotment. Allotments can be made to the extent of availability. Within the limits of funds, developed land and building materials, C3overnment are executing a continuing

programme of construction of accommodation for their employees.

- (b) A statement is laid on the Table oi the House.
- (c) This cannot be indicated As stated in Part (a), allotments can be made to the extent accommodation can be made available through new construction.

## STATEMENT

Number of employees who have put in 20, 22, 24 and 30 years of service as on 31st March, 1973 and have not been provided with general pool accommodation in Delhi/New Delhi

	Туре								Number of employees without accommoda- tion with service of			
									20 years	22 years	24 years	30 years
I									84	3		
11									246	68		
ш									2412	1767	1361	
IV									3016	3016	2249	65

In the case of officers entitled to type IV from the date an officer continuously ment/State Government and in their case is taken into consideration. In the case of date of priority is reckoned from the date been drawing emoluments relevant to a kngth of service put in by them is not

# PRESERVATION OF RELICS AND MONUMENTS OF AHOM KINGS

- 58. SHRI NABIN CHANDRA BURA-GOHA1N: Will the Minister of EDUCA-TION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether Government are aware or the persistent demand from the people of Assam for preservation of the relics and monuments, like palaces, tanks, sports stadium, temples etc., in Sibsagar pertain ing to the reign of the Ahom Kings;
- (b) if so, the reaction of Govern ment thereto; and

and below, the date of priority is reckoned holds a post under the Central Govern-the total length of service put in by them officers entitled to type V and above, the from which an officer has continuously particular type. In their case the total available with the Directorate of Estates.

(c) whether any amount was ever sanctioned by Government for thi purpose?

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b) Yes, Sir. There are sixteen monuments including palaces, a sport stadium, temples and other structures and relics already protected in Sibsagar and these are being preserved. Proposals to protect some more deserving monuments are under consideration.

(c) Expenditure incurred during the last three years on the preservation of the Ahom period monuments in Sibsagar is 83,975.

Besides, horticultural operations were also carried out to improve the surroundings pf the temples at Joysagar in Sib-sagar, at an expenditure of Rs. 20,227 over the last three vears.

Written Answers

## IMPORT OF FISH

- 59. SHRI U. K. LAKSHMANA GOWDA Will the Minister of AGRICULTURE be pleased to state:
- (a) the total quantity of fish, in terms of rupee value, imported from Bangladesh by the end of March, 1973; and
- (b) the reasons for the shrotfall in the imports of fish?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) and (b) A statement is laid on the table of the Sabha.

#### **STATEMENT**

- (a) About 1290 tonnes valued at about Rs. 78.77 lakhs.
- (b) Import of fish is being made from Bangladesh in terms of the Limited Payments Agreement entered into by the Government of India with the Government of Bangladesh for a period of one year with effect from 27th March, 1972 which has since been extended upto 27th June, 1973. The target of import was fixed at Rs. 9 crores worth of fish during the period of the agreement. Several matters relating to the trade had, however, to be sorted out between the two Governments before the actual import of fish commenced. There were no suitable exporting organisations in Bangladesh and these had to be oiganised by the Government of Bangladesh. It was also found to be necessary to exempt fish imports from sales tax in Bangladesh and import duty in India and suitable amendments of the regulations in force had to be made by both the Governments. The Central Fisheries Corporation thereafter took up negotiations with authorised exporting organisations in Bangladesh, finalised contracts, and opened the necessary letters of credit. Import of

fish commenced in the first week of October, 1972. Apart from the fact that actual import could not be effcted before October, 1972, the supplies in the initial period of October to December 1972 were at a very low level. The total value of fish imports upto March, 1973 is, therefore, only a small proportion of the value envisaged in the Agreement.

# IMPORT OF DAIRY EQUIPMENT

60. SHRI G. R. PATIL: SHRI M. S. ABDUL KHADER:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government have decided to import bulk milk vending machines;
  - (b) if so, at what cost;
- (c) whether it is also a fact that the UNICEF in their report to Government have advised that these machines are unsuitable;
- (d) whether Government are aware if any other country in the World has used these machines: and
- (e) whether Government would consider its suitability before taking any decision in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) to (e) A statement is laid on the table of the Rajya Sabha.

# **STATEMENT**

- (a) Yes, Sir. Government have decided to import about 300 bulk milk vending machines, including about 100 to be obtained as assistance from UNICEF.
- (b) The estimated cost of purchase by Government of 200 bulk milk vending machines is U. S. \$1.80 million. The 100 units to be received from UNICEF will be free of cost to India.
- (c) Originally UNICEF raised doubts about the efficacy of the bulk milk ven ding machines but after discussion wi'h